

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2786
ANSWERED ON:10.12.2014
INFORMATION UNDER RTI
Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that the information sought under the RTI Act, 2005 has not been provided to the applicants within the stipulated time frame;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether information has not been provided in many cases due to non-availability of records;
- (d) if so, the details thereof and the measures taken in this regard; and
- (e) whether the Government has fixed any person guilty of not providing information on time and if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a): There have been instances where an appeal to the First Appellate Authority as well to the Central Information Commission has been filed for non-supply of information within stipulated time.
- (b): The Right to Information Act, 2005 provides for imposition of penalty on the public information officer in case the information is not supplied within the stipulated time frame. It ensures timely supply of information. The Central Government has issued various guidelines for different stakeholders which have enabled the information seekers to get information as per provisions of the Right to Information Act.
- (c) & (d): Section 4(1)(a) of the Right to Information Act, 2005 provides that every public authority shall maintain all its records duly catalogued and indexed in a manner and the form which facilitates the right to information under the Act. There are provisions in the RTI Act for appeal/complaint in case of its non-compliance.
- (e): If the Information Commission at the time of deciding any complaint or appeal is of the opinion that the Public Information Officer has without any reasonable cause not furnished information within the time specified, it shall impose a penalty of two hundred and fifty rupees each day till application is received or information is furnished subject to the condition that the total amount of such penalty shall not exceed twenty five thousand rupees.